

**(2021) 06 SEBI CK 0036**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Review Application No. 9 Of 2021 In Miscellaneous Application No. 199 Of 2021, Appeal No. 125 Of 2021

Utilas Infrastructure Pvt. Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 09-06-2021

**Acts Referred:**

**Citation :** (2021) 06 SEBI CK 0036

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Nidish Gupta, Pradeep Sancheti, Mihir Mody, Arnav Misra, K. Ashar

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**Judgement**

1. Cause shown is sufficient. The review application is allowed. The order dated March 10, 2021 is recalled. The appeal is restored to its original

number. List this appeal for admission on July 2, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.